

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI

CP/662/(IB)/CB/2017

Under Section 9 rule 6 of the Insolvency & Bankruptcy Code, 2016

In the matter of

M/s. Handiman Services Limited
(CIN: U45201KA1998PLC023415)

....Operational Creditor

Vs.

M/s. Dal Marketing Solutions Limited
(CIN: U52190TN2013PLC092247)

....Corporate Debtor

Order delivered on: 25.06.2018

CORAM

K. ANANTHA PADMANABHA SWAMY, MEMBER (J)
S. VIJAYARAGHAVAN, MEMBER (T)

For the Petitioner: Shri. A. Mohan Kumar, IRP

ORDER

PER: S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

In this case the CIRP was declared and an IRP appointed vide this Tribunal's Order dated 29.12.2017. Consequent on his appointment the IRP issued Notices in Newspapers and invited claims against the Corporate Debtor.

No claims have been received in pursuant to the Public Notice including from the Petitioner in the instant case. The Applicant (IRP) has stated that this



may be due to the fact that similar matters are being agitated before the Hon'ble High Court of Madras.

In view of the reasons adduced, the Tribunal declares that CIRP have come to an end as no useful purpose will be served by continuing with the same.

The Petition is disposed of. However, the petitioner is at liberty to approach this Tribunal on the basis of the orders of the Hon'ble High Court of Madras.

S. Vijayaraghavan
(S. Vijayaraghavan)
Member (Technical)

tjs/knp/

K. Anantha Padmanabha Swamy
(K. Anantha Padmanabha Swamy)
Member (Judicial)

G. Naganathan 2/8/18
DEPUTY REGISTRAR
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CORPORATE BHAVAN, 3rd FLOOR
29, RAJAJI SALAI, CHENNAI-600001



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